

LOK SABHA DEBATES

LOK SABHA

Wednesday August 6, 1975/Sravana 15,
1897 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI PRA-
NAB KUMAR MUKHERJEE): I beg
to lay on the Table a copy of Notifica-
tion No. G.S.R. 908 (Hindi and English
versions) published in Gazette of India
dated the 26th July, 1975 issued under
the Central Excise Rules, 1944 together
with an explanatory memorandum.
[Placed in Library See No. LT-9923/
75].

NOTIFICATION UNDER COMPANIES ACT AND STATEMENTS FOR DELAY

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI BEDA-
BRATA BARUA): I beg to lay on the
Table—

- (1) A copy each of the following
Notifications under sub-section
(3) of section 642 of the Com-
panies Act, 1956:—
 - (i) The Companies (Transfer
of Profits to Reserves) Rules,
1975, published in Notifica-
tion No. G.S.R. 426(E) in
Gazette of India dated the
26th July, 1975.
 - (ii) The Companies (Declaration
of Dividend out of Reserves)
Rules, 1975, published in No-
tification No. G.S.R. 427(E)

in Gazette of India dated the
26th July, 1975.

- (2) Two Statements (Hindi and
English versions) explaining
the reasons for not laying si-
multaneously the Hindi ver-
sions of the above Notifica-
tions.

[Placed in Library. See No. LT- 9924/
75].

NOTIFICATION re. EXTENSION OF INDIAN WIRELESS TELEGRAPHY (POSSESSION) RULES TO SIKKIM

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA). I
beg to lay on the Table a copy of Noti-
fication No. S.O. 344(E) (Hindi and Eng-
lish versions) published in Gazette of
India dated the 10th July, 1975 issued
under section 10 of the Indian Wireless
Telegraphy Act, 1933 extending the
Indian Wireless Telegraphy (Posses-
sion) Rules, 1965 to the State of Sikkim.
[Placed in Library. See No. LT-9925/
75].

EMPLOYEES' PF (THIRD AMENDMENT SCHEME, 1975 AND INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, 1975

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI BAL-
GOVIND VERMA): I beg to lay on the
Table—

- (1) (i) A copy of the Employees
Provident Funds (Third
Amendment) Scheme, 1975
(Hindi and English versions)
published in Notification No.
G.S.R. 871 in Gazette of India
dated the 12th July, 1975,
under sub-section (2) of section
7 of the Employees' Provident
Funds and Family Pension
Fund Act, 1952.

[Shri Balgovind Verma]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-9926/75].

- (2) A copy of the Industrial Disputes (Central) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 931 in Gazette of India dated the 26th July, 1975, under sub section (5) of section 38 of the Industrial Disputes Act, 1947.

[Placed in Library. See No. LT-9927/75]

11.03 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

MINUTES

SHRI S. M. SIDDAYYA (Chamaraj nagar): I beg to lay on the Table Minutes of the Twenty-third sitting of the Committee on Absence of Members from the Sittings of the House, held during the current session

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the sittings of the House in their Twenty-second Report have recommended that leave of absence be granted to the following Members for the period from 21st July to the 4th August, 1975, as indicated in the Report:

- (1) Shri Morarji R. Desai
- (2) Shri M. T. Raju.

- (3) Shri Madhu Dandavate
- (4) Shri P. V. G. Raju
- (5) Shri Bibhuti Mishra
- (6) Shri Ram Dhan
- (7) Shri Samar Guha
- (8) Shri Shyamnandan Mishra
- (9) Shri Narendra Singh
- (10) Shri Noorul Huda

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

11.05 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): Sir, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

MR. SPEAKER. The question is. ...

SHRI MOHAN DHARIA (Poona): Why don't you suggest deletion of Direction 19B of Directions by the Speaker? This should not happen every day.

MR. SPEAKER: It is nothing very serious; it is not that something wrong will happen. Both Mr. Raghu Ramaiah and myself want to give a gift to you all today. It happens to be the birthday of both of us.

SOME HON. MEMBERS: Congratulations to both of you.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 6-8-1975.